

Serial No. of Order	Date of Order	Order with Signature
4	11.4.96	<p>Shri B.S.Tripathy, learned counsel for the petitioner is permitted to correct the typographical error by filing a memo to that effect.</p>

Heard Shri B.S.Tripathy, learned counsel for the petitioner and Shri Ashok Mohanty, learned Senior Standing Counsel, appearing for the Central Government.

The grievance of the applicant is that he has not been paid any salary during the period commencing from 5.10.1992 to 17.6.1993. The applicant is a Telephone Operator and was posted at Telephone Exchange, Koraput. On 14.10.1991, he was transferred to Sunabeda which is 15 kms. ~~xi~~ from Koraput. He represented the ^{but there was no response} respondents, and this Tribunal, by its order dated 1.10.1992 in Original Application No.508/92, granted the stay of the order of transfer. The facts remain that the stay order was operative upto 17.6.1993. Ultimately the Original Application was dismissed on 20.5.1993. The applicant joined ^{at} Sunabeda on 16.6.1993. His simple prayer is that remuneration should be paid to him for the period covered by stay from 5.10.1992 to 17.6.1993 during which period he was on leave. The applicant has not placed his grievance before the departmental authorities who can dispose of his representation, and therefore, the main grievance in the Original Application can be disposed of by a suitable direction. I direct the applicant to file a representation before Respondent 2 Telecom District Engineer, Koraput.

Amendm. application
not filed

for admission
26/3 Branch

A onward on
Pet. No.
not filed.

for admission
26/4 Branch

A copy of
the order
dt. 11.4.96
may be given
to the counsels
for both sides

16/4 16/4

Received copy of
order dt 11.4.96
on behalf of Mr
A Motamati S.S.C.C.G
Sgt. (transcribed)

Received copy
of the order dt
11.4.96
Sandhya Kumar
Rath
18/4/96

Serial No. of Order	Date of Order	Order with Signature
...4	11.4.96	<p>stating the full background of his case and seeking salary due as per law for the period mentioned above within a period of 15 days from the date of receipt of this order.</p> <p>The Telecom District Engineer, Koraput (Res.2) shall dispose of the same in a speaking order within a period of 8 weeks from the date of receipt of the representation.</p> <p>Respondent 2 shall also hear the applicant before disposing of this representation.</p> <p>With these observations and direction the application is disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p><i>Parasimha</i> MEMBER (ADMINISTRATIVE)</p>

Received copy of
Petition for all the
ad. Re Petitioners
and Respondents
for A. K. Parashy Srin
2.7.96